CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-560038.

Review Application No.60/93 in

Dated: 28001 1993

APPLICATION NO(S) 626 of 1992.

APPLICANTS: N.V. Shanbhog

RESPONDENTS Chief Commissioner of Income-Tax, Bangalore & Others.

TO.

l. Sri.S.Ganesh Rao, Advocate, No. 399, First Floor, 65th Cross, Fifth Block, Rajajinagar, Bangalore-560 010.

Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 19-10-1993.

DEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE NINETHEENTH DAY OF OCTOBER 1993

Present:

Hon'ble Shri A.N. Vujjanaradhya ... Member [J]

REVIEW APPLICATION NO.60/93

N.V. Shanbhog, S/o late Sri Venkatesh, Income-tax Inspector, Income-tax Offices, Panaji-Goa.

... Applicant

[Shri S. Ganesh Rao ... Advocate]

v.

- The Chief Commissioner of Income-tax, Central Revenue Buildings, Queen's Raod, Bangalore.
- The Deputy Commissioner of Income-tax, Panaji [Goa].
- The Secretary, Central Board of Direct Taxes, North Block, New Delhi.

... Respondents

This application having come up for disposal before this Tribunal today, Hon'ble Shri A.N. Vujjanaradhya, Member [J], made the following:

ORDER

1. The applicant has made this Review Application under Section 22[3][f] of the Administrative Tribunals Act, 1985 read with Rule 17 of the CAT [Procedure] Rules, 1987, seeking a direction to the respondents to incorporate the correct date of birth as 6.11 1945 in place of incorrect date of birth mentioned as 3.11.44 and for such other orders deemed fit on the ground that there is an error apparent on the face of the record in the order passed by this Tribunal in O.A. No.626/92 which was disposed of on 19.8.1993.



2. The review applicant has reiterated the same grounds that westurged in O.A. No.626/92 and tried to re-argue the matteron the same grounds urging that the decision of the Supreme Court in the order on which reliance is placed supports his contention. If that is so what is sought to be urged by the review applicant, it only indicates that the impugned order suffers from erroneous appreciation of the contention of the applicant. such an order cannot be termed as an order which is based on any error apparent on the face of record. The application for review can only be entertained to correct any clerical or arithematical error which is apparent on the face of the record or for any other reason like the applicant not having been able to secure relevant evidence in spite of his due diligence and he having secured the same or for any other valid reason. Because no such reason or ground is made out in this application I see no merit in this application and, therefore, I hereby reject the same at the admission stage. No costs.

Sd/-

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MEMBER [J]

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